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D) 31.7.1995.

Shri B.L. Nag, counsel for
the applicant.

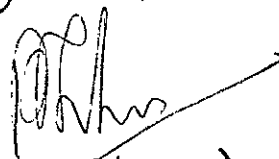
Shri S.S. Karkera for
Shri P.M. Pradhan, counsel for
the Respondents.

Shri Nag craves leave to
with-draw the present OA with
liberty to file a fresh application on
with the same cause of action,
as amending the OA would involve
more efforts and filing of a fresh
application would be more
conducive to give ⁱⁿ appropriate
reasons.

The applicant is allowed
to with-draw the OA with
liberty to file another with
same cause of action.

The OA is disposed

of.


(P.P. Srivastava)
MCA

as


(M.S. Deshpande)
J/C.

Order/Judgement Despatched
to Applicant/Respondent (s)
on 31/7/95

17/8/95